

Black-listing of companies dealing in arms by CBI

301. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that CBI has black-listed some foreign companies dealing in arms supply following probes of graft charges;
- (b) if so, the details in this regard with the names of such firms;
- (c) whether it is also a fact that CBI has registered cases of corruption against some firms (both domestic and international) and officers under the Prevention of Corruption Act; and
- (d) if so, the details in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Central Bureau of Investigation (CBI) has recommended blacklisting/debarring of following foreign firms in recent past:-

- (i) M/s. Singapore Technologies Kinetics Ltd. (STK), Singapore.
- (ii) M/s. Israel Military Industries Ltd. (IMI), Israel.
- (iii) M/s. Rheinmetall Air Defence (RAD), Zurich.
- (iv) M/s. Corporation Defence, Russia (CDR).
- (v) M/s. Denel, South Africa.
- (vi) M/s. Varas Associates, Isle of Man.
- (vii) M/s. Soltam, Israel.

(c) and (d) CBI has filed Chargesheet before Court against M/s. T.S. Kisan & Co. Pvt. Ltd., New Delhi, M/s. R.K. Machine Tools Ltd., Ludhiana, Shri Sudipto Ghosh, former Director-General & Chairman, Ordnance Factory Board and others for Corruption charges.

Welfare of ex-servicemen and their dependents

302. SARDAR SUKH DEV SINGH DHINDSA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is giving focused attention to the welfare of ex-servicemen and their dependents;
- (b) if so, the details of the benefits being provided at present;
- (c) whether there is any proposal to extend some more benefits to ex-servicemen and their dependents and war widows; and